

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 172/2021

Poonam Yadav

.....Applicant

Versus

M/s Ecogreen Energy Private Limited & Ors.

.....Respondent(s)

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1	Report by way of affidavit of the Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) in compliance of order dated 15.04.2025	

Lokesh Sinhal,
Additional Advocate General, Haryana

Date: 03.08.2025

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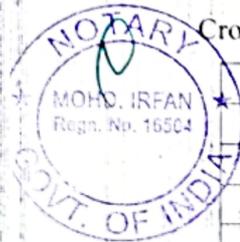
**Report by way of affidavit of the Regional Officer, Haryana State
Pollution Control Board, Gurugram Region (North) in compliance of
order dated 15.04.2025**

MOST RESPECTFULLY SHOWETH:

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) aged about 36 years do hereby solemnly affirm and declare as under:-

1. That Bandhwari waste site is being managed by the Municipal Corporation of Gurugram. Haryana State Pollution Control Board has imposed Environmental Compensation against Municipal Corporation, Gurugram @ 10 Lakh per month since April, 2020 to June, 2025 in compliance of order(s) passed by this Hon'ble Tribunal in OA No. 606/2018 for the non-compliance of Solid Waste Management Rules, 2016 at Landfill site at Bandhwari and Municipal Corporation, Gurugram has deposited Environmental Compensation of Rs. 2.80 Crore. Details given as under:-

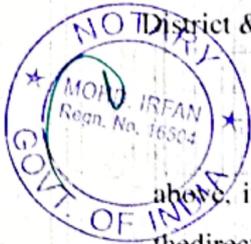
Month	Amount
April, 2020 to December, 2021	21000000
Jan, 2021 to July 2022	7000000
Aug, 2022 to Mar, 2023	8000000
April 2023 to July, 2023	4000000
Aug 2023 Oct, 2023	3000000
Nov, 2023	1000000
Dec, 2023	1000000
Jan, 2024	1000000
Feb, 2024	1000000
Mar, 2024	1000000
April, 2024	1000000



May, 2024	1000000
June 2024 to Aug, 2024	3000000
Sept 2024 to Oct, 2024	2000000
Nov, 2024	1000000
Dec, 2024	1000000
Jan, 2025	1000000
Feb, 2025	1000000
March, 2025	1000000
April, 2025	1000000
May, 2025	1000000
June, 2025	1000000
Total imposed	6,30,00,000/-
Deposited by MCG	2.80.00.000/-
Balance	3.50.00.000/-

2. That Haryana State Pollution Control Board has filed prosecution case against Municipal Corporation, Gurugram before Hon'ble District & Session Court vide Case No. COMA/125/2025 under EP Act and Case No. COMA/458/2024 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and case is listed for notice to accuse for 10.02.2026 & 11.12.2025 respectively before District & Session Court, Gurugram.

52/14974
D/013/25



In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present affidavit. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

[Signature]
Deponent
13/08/25

Verification:

Verified at Gurugram on 13th day of August, 2025 that contents of the Para No. I to 2 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.

ATTESTED
[Signature]
13/08/25
MOHD. IRFAN
NOTARY PUBLIC
GOVT. OF INDIA
DISTT COURTS, NUM

[Signature]
Deponent
13/08/25